

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE O.A. 14 OF 18

NAME OF THE PARTIES Lachhman.....Applicant

Versus

Union of India.....Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 1.4.16/2011

Counter Signed.....

Section Officer/In charge

Signature of the  
Dealing Assistant

THE CENTRAL ADMINISTRATIVE TRIBUNAL-ALLAHABAD BENCH-ALLAHABAD.

O.A. NO. 14 of 1989 (L).

Lachhman Das..... Applicant.

Versus

Union of India & others..... Respondents.

Hon'ble Mr. Justice U.C. Srivastava-V.C.  
Hon'ble Mr. K. Obayya -A.M.

(By Hon'ble Mr. K. Obayya - A.M.)

The applicant Lachhman Das who was employed in Northern Railway, has prayed in this application for a direction for payment of officiating pay and allowances on the post of Chief Yard Master (C.Y.M.) in the Grade Rs. 840 - 3500 and also the consequential pensionary benefits. The applicant who died during the pendency of this application, is now represented by his heirs and the legal representatives.

2. The case of the applicant is that being the senior most among the Deputy Chief Yard Masters (Dy.C.Y.M.) at Lucknow, he was asked to officiate in the retirement vacancy of one Sri S.N. Singh Chief Yard Master (C.M.M.) w.e.f. 19.11.85. He continued to officiate on the said post till his retirement on 30.9.88. He discharged duties and responsibilities attached to the higher post and also attended coordination meetings and received cash awards and also commendation certificate for his good work as Chief Yard Master. However all though he was only paid the grade salary of Dy. Chief Yard Master (Dy.C.Y.M.) Rs. 700 - 3200, but not the salary of the post of Chief Yard Master. He made a representation to the department on 16.2.88 but by an order dated 8.3.88 (Annexure-12) the representation was rejected. The impugned order is assailed on the ground that it is arbitrary, illegal and violative by Article 14 of the Constitution.

3. The respondents have resisted the case and in the counter filed on their behalf, it is stated that the applicant

was never appointed as Chief Yard Master and that he was not the senior most in the combind seniority list, of eligible candidates for promotion to the post of Chief Yard Master. According to them the post of Chief Yard Master is controlled by Head Quarter and it is filledup on the basis of Zonal seniority and not divisional seniority. Promotion to the post of C.Y.M. is made from the combind seniority list of Deputy Chief Yard Master/Station Superintendent, Traffic Inspectors etc. The vacancy of Sri S.N. Singh was filled up on adhoc basis for which names of 9 senior most staff in the combind seniority list as on 1.12.85 was considered and in this seniority list, applicant's name was low at serial no. 8. Hence he was not given any officiating appointment. It is also stated that the post of Chief Yard Master and Station Superintendant are inter-changeable by down-gradation or up-gradation depending upon administrative exigency and that the post of C.Y.M. was subsequently down graded to the post Dy.C.Y.M.

4. We have heard the learned counsel for the parties. We have also perused the record carefully. The learned counsel for the applicant urged that the applicant was given officiating appointment on the post of C.Y.M. and that he continued to perform the duty as C.Y.M. till the date of his retirement, as such he was entitled for pay and allowances attached to that post. In support of this contention, he referred to the seniority list and also the minutes of the Co-ordination meetings attended by the applicant who is shown as C.Y.M. The learned counsel for the respondents stated that no orders were issued promoting the applicant to the post of C.Y.M. and that merely because the applicant's name is mentioned as C.Y.M. in the minutes of the co-ordination meetings, this cannot be taken as authentic proof of promotion in the absence of any specific promotion order, merely because one performs the duties to higher posts, he cannot claim the pay of that post unless duly promoted.

(A)  
X

The learned counsel also submitted that since the post of C.Y.M. is filled-up on the basis of Zonal seniority and the applicant's position in the seniority list is very low, the question of giving him officiating promotion never arose.

5. The learned counsel for the applicant pointed out that the applicant was promoted on verbal orders. These orders even if conveyed were not followed up by confirmation by the Competent Authority. Orders of appointments/promotions etc. become valid only when approved and issued under the authority of Competent Authority. In the absence of any such order of the Competent Authority, the version of verbal order cannot be accepted. Even if Lachhman Das was senior most among the Deputy Chief Yard Masters of Lucknow Division, that would not entitle him for promotion as C.Y.M. because the consideration is on the basis of combined seniority of not only the Dy.C.Y.Ms., but also Station Superintendent, Traffic Inspectors etc. List of seniority as contained in Annexure C-1 indicates that the applicant Lachhman Das is placed at Serial no. 8 and evidently the contention that the applicant is senior most in the combined seniority list is not correct. It would appear that persons who were senior to the applicant, were given promotion to officiate in the higher scale (Annexure C-2). Further the impugned order dated 8.3.88 (Annexure-12) which is a communication sent to the applicant rejecting his representation clearly indicates that the claims of the applicant were considered on merits and it was rejected as he was not senior most in the combined seniority list and that he was never promoted to the post of C.Y.M. The relevant para 8 reads as follows:-

" So far the question of officiating allowance for the post of C.Y.M. in grade Rs. 840 - 1040 (Rs)/ 2375-3500 (pp) is concerned, it is inform to you that the post in question is controlled by the H.Q. office and is filled by senior most staff of combined seniority of SS/TD/Dy.CYM in grade Rs. 700-900 (Rs)/2000-3200(pp). Since you are not the senior most in the combined seniority list(even on Lko Div). you cannot be offered

the benefit of officiating allowance. Moreover, no proper orders were issued for your utilization as CYM in grade Rs. 840-1040 (Rs)/2375-3500 ((PP)).

6. This leaves us no doubt that the applicant was not senior most candidate to be promoted as C.Y.M., and that he was not promoted as C.Y.M. nor utilised for higher duties or responsibilities. In the circumstances, we consider that the application fails and accordingly it is dismissed. Parties to bear their costs.

A.M.

Dt: 17 May, 1992.

(DPS)

V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH AT LACHNO.

(A)

O.C./T.A. No. 14

1989 (2)

Lachhman Das

Applicant(s)

Versus

16.05.4.1989

Respondent(s)

Sr. No. Date

Orders

7/1/89.

Appn. D.S. Misra, A.M  
Hon. G.S. Sharma, J.M

Admit. Issue notice. To file reply, without  
a month. R.A. with 15 days.

7/1/89

DR

Notices issued to the respondents  
through Rapid Post. Fixing 27.3.89  
for trial hearing.

DR

27/3/89 DR

Shri Anil Srivastava Ad filed representation  
today on behalf of respondents. On his  
request he is allowed to file the reply  
by 30/5/89.

DR

No Sitting. Admonished to  
19/7/89 for orders.

DR  
B.O.C

CHH

~~4/9/91~~

23-9-91

D.R.

(A)  
(3)

Respondent is present

This case is listed

on 15/10/91 for final  
hearing before the

Hon. Benoy

AK

23/9/91

DR

fr

15.10.91

No Siting adj'd 20.12.91

J

20.12.91

No setting Adj'd to 17.2.92

D

17.2.92

No Siting adj'd 24.6.92

a

24.6.92

No Siting adj'd D.M. adj'd  
to 22.6.92

e

22-6-92

Hon. Mr. Justice V.C. S.V.C  
Hon. Mr. K. Obayya, A.M.

Shri R.S. Srivastava makes request on  
behalf of Shri L P Shukla. The sole  
applicant has died. The heirs have made  
the substitution application. Let the name  
of the sole applicant be struck off and  
the name of heirs be incorporated. Let  
the correction be made within  
24 hours. List on 24-6-92 for  
hearing

LS

9

pm

VC

A  
1/2

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
	<p>Hon' Mr Justice Kamleshwar Nath, V.C.  <u>Hon' Mr K. Obayya, A.M.</u></p>	
2/1/90	<p>Shri Anil Srivastava files counter on behalf of all the Op.Ps. The applicant may file rejoinder within two weeks hereof and list this case for final hearing on 27-2-90.</p>	<p>AM V.C. (sns)</p>
27.2.90	<p>Hon Justice K. Nath. V.C  <u>Hon Mr K. J. Ramon A.M.</u></p> <p>The applicant's Counsel filed the rejoinder today. List the case for final hearing on 25.4.90</p>	<p>OR No RA filed S.P. hearing L 26/1</p>
25.4.90	<p>Hon. Ms. D.K. Agarwal. J.17  <u>Hon. Ms. K. Obayya . J.17</u></p>	<p>OR Case is ready for hearing S.P. L 26/1</p>
	<p>Sri L.P. Shukla, for the applicant and Sri Anil Srivastava, for the opposite parties are present.  The learned counsel for the opposite parties desires adjournment allowed.  Listed it for <u>hearing on</u></p>	<p>17-10-90 Def J.M OR S.P. 613/90 Held today L 26/1</p>
Dinesh	A.M.	

10.90

No sitting Adi to 5.12.90

2.90

No sitting Adi to 22.1.91.

OA 14/09/2023

(A)  
u

24.6.92

Debt. Mr. Justice I.C. Snareva vs  
Debt. Mr. K. Obayya D.M.

For R.S. Snareva learned  
Counsel for applicant & him  
And Snareva for respondent  
n. present

Argument heard.

Judgment reserved.

✓  
Am

✓

27.7.92

Debt. Mr. Justice I.C. Snareva vs  
Debt. Mr. K. Obayya D.M.

Judgment pronounced today

✓  
Am

✓  
K

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ( ALLAHABAD BENCH ), ALLAHABAD .

O.A.NO. 14189 (CL)  
T.A.NO.

OF 199

Date of decision :

.....Shri Lachhman Das .....Petitioner  
.....Shri L. P. Shukla .....Advocate for the Petitioner.

Versus

.....Union of India & others .....Respondent  
.....Shri Anil Srivastava .....Advocate for the Respondent (s).

\*\*\*\*\*

CORAM:-

The Hon'ble Mr. Justice U. C. Srivastava V.C.

The Hon'ble Mr. K. Abayya - A. M.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether to be circulated to all other Benches ?

Signature

17/7/92

PTI filed on 23-1-90

23/1/89 PA/4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD,  
Circuit Bench, Lucknow.

Lachhman dass ... applicant.

versus

Union of India & others ... respondents.

FORM-I  
See rule 4

APPLICATION UNDER SECTION 19 OF THE  
ADMINISTRATIVE TRIBUNALS ACT, 1985.

For use in Tribunal's Office.

Date of filing

23-1-90

or

Date of receipt by post

2

Registration No.

14/89(1)

*Filed today  
Noted in  
29/1/89  
23/1/89*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD,  
CIRCUIT BENCH, LUCKNOW.

O.A. No. 14 of 1989 (C)

PA  
10

Lachhman Dass

Applicant.

Substitutaries are incorporated on the back of the first page.

Versus

Amendments are  
incorporated  
in pursuance  
of the order dated  
3-4-91  
Babu

Union of India & others ...

Respondents.

I N D E X.

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Lachhman Dass  
Signature of Applicant.

(A)  
11

In the Central Administrative Tribunal, Allahabad,  
Circuit Bench, Lucknow.

O.A. No. 14 of 1989 (L)

Lachhman Das

...

Applicant.

Versus

Union of India & others ...

Respondents.

APPLICATION UNDER SECTION 19 OF THE  
ADMINISTRATIVE TRIBUNALS ACT, 1985.

DETAILS OF APPLICATION:

(i). Particulars of the applicant. (i) NAME : Lachhman Dass.

ii). Name of father : Late Atma Ram.

iii). Designation and office address in which employed. : Employed as Chief Yard - Master in the office of Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow ( now retired from service ).

iv). Office address : Since the applicant has been retired from service, there is no office address.

v). Address for service of all notices. : 554A/158, Gali No. 6, Arjun Nagar, Alambagh, Lucknow.

...2.

*Lachhman Dass*

(2). PARTICULARS OF THE RESPONDENTS:

i) Name/or designation of the respondents.	)	1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
ii) Office address of respondents.	)	)
	)	)
	)	)
iii) Address for - Service of all notices:	)	2. Senior Divisional - Operating Superintendent, Northern - Railway, Hazratganj Lucknow.
	)	)
	)	)
	)	)
	)	3. Senior Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow
	)	)
	)	)

3. PARTICULARS OF ORDERS AGAINST WHICH APPLICATION IS MADE.

Order No. 847E/S-1/SM-Representation dated 8.3.1988 passed by the respondent No. 3 rejecting the claim of the applicant for payment of officiating pay as Chief Yard Master in grade Rs. 840-1040 (revised to grade Rs. 2375-3500) with effect from 19.11.1985 with all <sup>consequential</sup> pensionary benefits.

SUBJECT IN BRIEF:

For payment of officiating pay as Chief Yard Master and grant of consequential benefits.

*Lachhman Bass*

4. JURISDICTION OF THE TRIBUNAL.

The applicant declares that the subject matter against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

5. LIMITATION:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. FACTS OF THE CASE.

(a). That on Lucknow Division of Northern Railway, the applicant, as per seniority list of Deputy Chief Yard Master grade Rs. 700-900 ( revised to grade Rs. 2000-3200 ) circulated by the respondents, was the senior most person being his name on the top of the said list. A true copy of the said seniority list issued after the restructuring of cadre with effect from 1.8.1982 is being filed herewith as ANNEXURE NO. 1 to this application.

Annexure-1.

(b). That one Sri S.N. Singh, while working as Chief Yard Master on Lucknow Division in grade Rs. 840-1040 ( revised to grade Rs. 2375-3500 ), retired from service under the age limit in the after-

*Sachinrao Bass*

noon of 30.11.1985.

(c). That prior to his retirement, the aforesaid Sri S.N. Singh, Chief Yard Master was on sick list/leave with effect from 19.11.1985, thus the applicant, being the senior most staff as Deputy Chief Yard Master, was ordered by the respondent no. 2 verbally to officiate vice him as Chief Yard Master in grade Rs. 840-1040/2375-3500 and the applicant, in compliance of the order, started to work on that post carrying higher responsibilities with effect from 19.11.1985 to the entire satisfaction of his superiors.

(d). That after the retirement of the aforesaid Sri S.N. Singh, Chief Yard Master in the after-moon of 30.11.1985, the applicant was further ordered by the respondent no. 2 verbally to continue on the said post till further orders/instructions and accordingly he had been officiating on that post till his retirement with effect from 30.9.1988 ( after moon ).

(e). That as evident from various letters issued by the Railway Administration, the applicant, being the <sup>Chief</sup> Yard Master, all the times, was required to attend various meetings of co-ordination held in the interest of the railway administration to improve the working. Photo stat copies of a few

...5.

*Lachhman Bais*

letters showing the applicant's participation as Chief Yard Master in the said meetings of co-ordination held on 16.12.1985, 14.7.1986, 5.3.1987, 30.10.1987, 21.6.1988, 18.7.1988 and 42.9.1988 are being filed herewith respectively as ANNEXURES NOS. 2, 3, 4, 5, 6, 7 and 8 to this application.

6f). That during the 'Railway Week' 1986, the applicant, in recognition of his good work as Chief Yard Master, also received certificate of commendation dated 15.4.1986 and Cash Award of Rs. 150/- from the highest authority of the Division namely the Divisional Railway Manager, Northern Railway, Lucknow. A photo stat copy of the said certificate dated 15.4.1986 is being filed herewith as ANNEXURE NO. 9 to this application.

(g). That despite officiating bills regularly submitted by the competent authority namely the Assistant Operating Supdt.,/Yard, Lucknow, the applicant was not paid his wages by the respondent no. 3 in the officiating grade of Rs. 840-1040/2375-3500 and in this way, the respondent no. 3 remained continued in making less payment to the applicant by making his salary in his substantive grade of Rs. 700-900/2000-3200 though higher duties of Chief Yard Master were being taken from him regularly till his retirement.

Jachayn Dass

(h). That as and when, the applicant contacted the respondent no. 3, who is the pay master, he was assured that payment of his officiating period would be arranged on receipt of sanction, which according to him, was in process. After a considerable time, the applicant was made known that his officiating bills already submitted by the Assistant Operating Supdt/Yard were misplaced and not traceable.

(i). That even after submission of duplicate bills by the competent authority namely the Assistant - Operating Supdt./Yard, the respondent no. 3 neither made the payment nor intimated any thing to the applicant. The applicant, however, made to officiate as Chief Yard Master in the said higher grade. True photo stat copies of a few duplicate bills with covering letters are being filed herewith collectively as ANNEXURE NO. 10 to this application.

Annexure-10.

(j). That ultimately on 16.2.1988, the applicant was constrained to prefer a representation to the Divisional Railway Manager, Northern Railway, Lucknow requesting him for payment of his officiating pay as Chief Yard Master in grade Rs. 840-1040/2375-3500/- and the contents of the said representation were certified by the respondent no. 2. A photo stat copy of the said representation dated 16.2.1988 with certificate of respondent no. 2 thereon is being filed herewith as ANNEXURE NO. 11 to this application.

Annexure-11.

*lachhman bai*

...7.

(k). That the respondent no. 3, by his order contained in his letter No. 847-E/S-1/SM-Representation dated 8.3.1988, rejected the claim of the applicant in an arbitrary manner on flimsy ground and in violation of the departmental rules. A photo stat copy of the said order dated 8.3.1988 is being filed herewith as ANNEXURE NO. 12 to this application.

(l). That even after rejecting the claim of the applicant, the respondents had been taking the duties of Chief Yard Master from the applicant till his retirement in the afternoon of 30.9.1988.

(m). That in terms of provisions contained in the Railway Establishment Code and also in view of the law laid down by the Hon'ble Supreme Court of India in Writ Petition No. 559 of, 560, 563 to 570 of 1983 ( Surendra Singh and another Versus The Engineer In-Chief, C.P.W.D. and others) reported in Uttar Pradesh Local Bodies & Educational Cases March, 1986 Part, the applicant is entitled to 'equal pay for equal work'.

(n). That the orders contained in Annexure no. 12 denying the claim of applicant are illegal, unconstitutional, arbitrary and violative of Article 14 of the Constitution of India. The applicant is entitled to payment of the officiating pay for the higher responsibilities shouldered by him together with all consequential benefits of his pension and other pensionary benefits.

7. RELIEF SOUGHT:

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs :-

(a). That this Hon'ble Tribunal be pleased to direct the respondents to make payment of officiating pay and allowances for the post of Chief Yard Master grade Rs. 840-  
1040/2375-3500 on which the applicant was put to officiate from 19.11.1985 till his retirement in the afternoon of 30.9.1988 with all consequential pensionary benefits by quashing the order contained in Annexure no. 12 denying the said claim of the applicant.

(b). Cost of this application may also kindly be awarded to the applicant.

G R O U N D S.

(i) That the order contained in Annexure no. 12 denying the claim of the applicant is illegal, arbitrary and violative of Article 14 of the Constitution of India.

(ii) That the order contained in Annexure no. 12 denying the claim of the applicant is in contravention of the provisions contained

*Jachayavass*

in the Indian Railway Establishment Code and the law laid down by the Hon'ble Supreme Court of India.

(iii). That in every case, the applicant is entitled for payment of equal pay for equal work.

8. INTERIM ORDER IF PRAYED FOR:

In the facts and circumstances of the case, the applicant prays for no interim order.

9. DETAILS OF THE REMEDY EXHAUSTED:

The applicant declares that he has availed of all the remedies ~~xxx~~ available to him under the relevant service rules etc.

10. MATTER NOT PENDING WITH ANY OTHER COURT ETC.

The applicant further declares that the matter regarding which the application has been made is not pending before any court of law or any other bench of the Tribunal.

11. PARTICULARS OF THE POSTAL ORDERS  
IN RESPECT OF APPLICATION FEE.

(i) Numer of Indian Postal Order A1 393721  
A1 393722  
(ii) Name of issuing Post Office 41 594843  
G.P.O. Luck

...10.

*Jachhpatan Basu*

(iii). Date of issue of Postal Order 21-11-88

(iv). Post Office at which payable \_\_\_\_\_

**12. DETAILS OF INDEX:**

An index in duplicate containing the details of the documents to be relied upon is enclosed.

**13. LIST OF ENCLOSURES:**

Photo stat copies of :-

- 1). Seniority list of Deputy Chief Yard Master.
- 2). Letters dated 16.12.85, 14.7.1986, 20.3.87, 12.10.87, 21.6.88, 18.7.88 and 12.9.88 regarding meetings held.
3. Certificate of Commendation dated 15.4.1986.
4. Two duplicate bills for officiating pay and covering letters of 2.12.87 and 11.1.88 from Asstt. Operating Supdt./Yard, Northern Railway, Lucknow.
5. Representation dated 16.2.1988.
6. Order No. 847-E/S-1/SM-Representation dated dated 8.3.1988 from respondent no. 3.

**Verification:**

I, Lachhman Dass, son of Late Atma Ram,

...11.

*Lachhman Dass*

(11)

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aged 58 years, resident of 554A/158, Gali no.6, Arjun Nagar, Alambagh, Lucknow, do hereby verify that the contents of paragraphs 1 to 13 are true to my knowledge and belief and that I have not suppressed any material fact.

*Lachhpran Das*

Signature of the applicant.

To,

The Registrar,  
Central Administrative Tribunal,  
Circuit Bench, Lucknow.

**ANNEXURE NO**

SECTION 117 OF DEPT. OF DEF. TAC 100-2000-32000  
APPROVING THE ACQUISITION OF CARS OF TR's v.o.f. 1.8.82/1.8.83 LR RD.

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mathematical notation.

1.	Lakhsman Das	No	LKO	1.10.30	28.6.51	455-700	20.1.78	-	650-750	5.3.79	-	700-800/	1.8.88	-	P-16-A
2.	H.H.Saran	No	LKO	1.1.36	29.9.61	455-700	20.1.78	-	-do-	15.11.80	-	-do-	1.8.88	-	P-16-A
3.	Tilak Dhari	SC	LKO	7.42	13.5.63	-do-	20.1.78	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16
4.	Bhagwati Prasad	SC	LKO	3.4.42	17.10.72	-do-	20.1.78	-	-do-	1.8.88	-	-do-	1.8.88	P-	P-16
5.	M.P.Dogra	No	LKO	3.7.34	23.4.54	-do-	1.1.79	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16
6.	G.D.Sontiya	No	BSB	6.7.39	14.2.62	-do-	1.1.79	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16-A
7.	J.K.Malhotra	No	LKO	5.4.53	13.8.75	-do-	1.1.79	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16
8.	R.K.Lal	SC	LKO	1.3.44	16.7.69	-do-	1.1.79	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16
9.	S.U.P.Sooqui	No	LKO	19.11.41	13.6.66	-do-	27.9.80	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16
10.	J.B.L.Srivastava	No	BSB	31.12.44	30.5.65	-do-	2.12.80	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16
11.	B.K.Gupta	No	LKO	1.1.52	7.9.81	-do-	1.9.81	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16
12.	Iftab Parveen	No	LKO	25.6.54	13.9.81	-do-	13.9.81	-	-do-	1.8.88	-	-do-	1.8.88	-	P-16

T. C. ~~Jack Bonnard~~ Battested True Copy  
V. P. Johnson

L. P. SHUKLA

## ANNEXURE NO. ....

लो.एस. १७ अप्रैल १९४७  
G.L. 19 Genl. ११ Large

## उत्तर रेलवे NORTHERN RAILWAY

B7.402-11/Coordinating/86

Office of the Assistant Director ४४, ४५  
(Yard) N.H.L., (K.C., C.R., I.C., I.M., I.M.C.) N.H.

## MEETING OF THE COORDINATING MEETING HELD ON 14.11.1946

.....

Attended by:-

1. Mr. B. N. Dutt, L.D.
2. Mr. D. S. Lewin
3. Mr. J. S. Patel
4. Mr. T. Bhattacharya
5. Mr. M. M. Dutt

AMR/Loco/LD  
Ash-1/LD  
Loc/Yard  
C.R./Loco  
CNR/LD

1. Pilot trouble of Loco car work was discussed with AMR/Loco. In detail a copy of the same was given to him for taking up with the staff. A working of a few shunters shooe working in yard is not satisfactory and also discussed. The names of such shunters with their working was also given to him. AMR(Loco) has suggested that such

2. A copy of pilot trouble of the last 24 hrs. should be sent to him forward and daily.

3. Condition of track of Loco yard as well as of the sidings was discussed with AMR, P.T.R. regarding a few lines in yard to be taken in hand. I have assured him that the necessary blocks will be sent forward as and when required for this job. In secured track two boxes were deposited in N.H.L.P.I. line on 28.11.1946 and re-rolled on 30.11.1946. It is very difficult for the staff to lift the 2000 ft. of the track. Mr. Dutt has complained that no one of his staff were available at the lines of secured yard. Mr. Dutt has objected that his staff had waited for the P.T.R. for 4 days but they did not turn up. He has also said that any lateness in staff has been caused and possibly the boxes. The track can not be made fit unless and until the boxes are lifted on jacks. P.T.R.(S.D) has already objected that he will not lift the boxes to repair the track unless and proper enquiry is made. The responsible dance of P.T.R. is P.M. and S.P. १५० gives such orders.

To over come this trouble it has been suggested that during the demolition of sidings where P.T.R. is unable to extend the demolition, a delay in sidings where P.T.R. is unable to extend the demolition is allowed after getting the information, the P.T.R. must inform the P.T.R. and C.R.W. (Headed by whom their approximate arrival at the site to enable every body to be there at the time.

We have also proposed to make a joint inspection of all the end of yard as well as of the sidings as most of the yard ends are reported damaged.

Both AMR(C.R.W.) and C.R.W./Loco has attended the meeting on date.

*T. K.*  
*Jack Roman Dutt*  
Attested/True Copy

*Chandramukhi*

L. P. SHUKLA  
Advocate

Co-ordination Meeting held in AOS/Vard's Chamber on 14.7.96.

Attended by -

1.	Shri G.B. Flynn,	Ans/Yard.
2.	Shri V.B. Srivastva,	WM.C&W Shop.
3.	Shri Lichhman Dass,	CVM/LKO.
4.	Shri H.H. Saran,	-
5.	Shri Ishwar Singh,	CPO/Yard.
6.	Shri R.S. Tewari,	PWI-II/LKO.
7.	Shri B.N. Srivastva,	Yard Master Shan.

1. Mr. T. Dant, was not represented inspite of the fact ASTC  
Mr. Agarwal was intimated personally, the same morning &  
he agreed to attend but failed to do so. Hence S&T problems  
could not be discussed though there was several Telephone  
& Signal failures hampering train operation.

2. AEN.I though seen in yard earlier in the day, did not attend  
the meeting nor gave any reason. Hence the engineering  
problems viz. Huan yard clearing, CTR Work, Blocks of hump  
lines, restoration of Nai Line of EPH (Blocked since Jan. '96  
general condition of hind points etc. could not be discussed

3. AME(Loco) could not attend as he was preoccupied with the  
affairs in the Shed. Hence the loco problems, like shutt-  
ling of Coal wagons between Loco & Yard and removal of  
knuckles by Loco staff etc. could not be discussed.

4. PWI-II attended the meeting and the following points were  
discussed.

(a) Broken dead ends in M.D.Sdg. & G/Shed LKO were pointed  
out to him & he agreed to attend to their repairs.

(b) PWI-II demanded 2 days block for CTR of G/4 which was  
agreed to with the condition that the broken platform  
coning would also be attended to during this block,  
for which he agreed and he would discuss with CIOW/LKC

5. (a) Works Manager (C&W) Shor informed that his yard was  
congested with heavy in flow of Tank Wagons (POH).  
DOS/LKO contacted by him & permission was obtained to  
store about 30 Tanks in IOW(AMV) Sdg. for about 10  
days to ease shor yard.

(b) W.M. Assured that surplus Tanks, being diverted to  
other Sheds would be turned out from his Shed in a safe  
to run' manner and with their proper disposal.

Henderson -

T. R.  
Jack Morgan Esq

Cjm) Uo2

NORTHERN RAILWAY

MoTT-58/Deptt./Sect. (2.1)

DIVISIONAL OFFICE,  
LUCKNOW Dt. 20.3.87

Minutes of the Departmental Coordination Meeting held with representatives of the Departmental sidings of Lucknow Area on 5.3.1987 in the chamber of Sr. DOS/Lucknow.

**Present**

1. Shri Bishnu Prakash	BSE/C-LKO
2. " Kamlesh Gupta	Sr. DOS/LKO
3. " V. B. Srivastava	WM(C&W) Amv.
4. " M. L. Chhibber	PE/Loco shop/CB.
5. " W. U. Khan	SBE/Bridge Shop
6. " Ram Prakash	DCOS/CB
7. " R. Jiv Kumar Vyas	ACOS/Amv.
8. " Lachhman Das	CYM/LKO Yard
9. " T. N. Verma	Sr. NMJ/LKO (Coordinating, SIMJ)
10. " V. R. Gupta	Yard Supdt/CB Shop
11. " Vishwa Narain	Supdt. Yard/C&W Shop
12. " B. N. Bhattacharya	Y.M./Dy. COS/Amv.
13. " R. S. Choubey	Yard Master/DCOS-CB

1. In the introductory speech, Sr. DOS stressed upon the importance of holding of this coordination meeting and emphasised that the sidings should use minimum number of general service wagons as they are not meant for them. He also expressed great concern over the increased utilisation of general service wagons. He also apprised the representation of various siding who were present in the meeting, as to how we are losing a huge amount of railway revenue on the use of the general service wagons by them and also due to their heavy detention in siding.

**2. ACME/Loco Shop Charbagh.**

2.1. Inside Loco workshop there are 11 condemned wagon. Sr. DOS requested PE/CB to release them to Dy. COS/AMV for their early disposal. Said these wagon are loaded with valuable scrap material like P/B. Said that he is processing them to be auctioned and promised to turn them out to store as soon as released.

2.2. The average detention to general service wagon was 24 hours as on 16.2.87. Efforts should be made to maintain ifas it was within reasonable limits.

2.3. As regards to the disposal of condemned engines parts & boiler in the Fatchali siding P.B. Said that he was inspected those material

Contd....2.

T.C.  
Sachin Kumar Dass  
Attested, True Copy

Vishwanath Narain  
L. P. Shukla  
Advocate

## NORTHERN RAILWAY

No. TT/58/Dept/ Sdg. (2)

Divisional Office,  
Lucknow Dt. 12/10/87

Minutes of the Departmental Co-ordination Meeting held with representatives of Departmental Siding of Lucknow Area on 30.10.1987 in the Chamber of Sr. DOS/LKO.

Present:

S/ Shri.

1. Kamlesh Gupta
2. R. B. Srivastava
3. A.K. Nigam
4. K. L. Dhinendra
5. W. U. Khan
6. Atul Kumar
7. Anoop Kumar
8. P.K. Jain
9. Devendra Isra
10. Sankar Nathuram
11. R. D. Bhattacharya
12. Laxman Das
13. I. N. Verma
14. Narendra Nath
15. V. R. Gupta
16. V. N. Srivastava
17. B. N. Bhattacharya
18. R. S. Choubey

Sr. DOS/LKO.  
Sr. DME/LKO.  
Dy. CME/C&W Shop/LKO.  
DME I/LUCKNOW.  
SEN/BW/LKO.  
DOOS/Charbagh.  
PE/ACME/CB/LKO.  
DEV/G/LKO.  
LOG I/LKO.  
DOS II/LKO.  
ACOS/AMV.  
C.Y.M./LKO.  
SASHI/LKO.  
AMV/LKO.  
Yd./Supdt./Loco Shop/CB.  
C&W/C&W Shop/AMV.  
Yard Master/AMV/Stores  
Yard Master/DOOS/CB.

1. Sr. DOS/LKO welcomed all the representatives of the departmental siding who were present in the meeting. The agenda in the last minutes was reviewed.

2. MEETING OF LOKO SHOP/CHARBAGH LUCKNOW.

2.1. The average detention to general service wagons inside the Loco shop/CB has reduced to 98 Hrs. in comparison to 100 Hrs. in Sept 1987, hence it was felt satisfaction and was decided further to make endeavour to reduce it in order to achieve best result of wagon utilisation.

2.2. The great concern was expressed by Sr. DOS towards the "no progress at all" from the side of Loco Shop/CB in clearing of engine scrap material from Fatehali siding L. No. 3 to 7 despite raising this issue almost in all previous meeting. PE/CE told that he had surveyed all the previous records of his shop and also discussed the matter with CWM and had come to conclusion that these scrap do not belong to Loco Shop Charbagh as no such records could be found which reveal the ownership. He said that they might be of the division. On this Sr. DME replied and said that these engine scrap also do not belong to division and actually they are for ACME/CE. Sr. DOS suggested that a joint survey by Loco shop authority as well as Dy. DOOS/AMV & Sr. DME be conducted and taken on book at a fresh end if they are unusable and disconnected, should be processed for disposed in order to clear the siding. PE/CE agreed to take action on this issue.

Contd. 2/-

T. C.  
Sachin Manohar  
Attested/True Copy

Chiranjit Dasgupta  
L. P. SHUKLA  
Advocate

## 5 MEETING HELD IN CHAMBER OF CGS/LKO ON 21.6.88.

Attended by

1. S.C. Brijpal Joshi/LKO.
2. Daxwan Dass Cpm/LKO.
3. G.S. Shukla CGS/LKO.
4. ~~Mr.~~ A.K. Shukla Dy Stock
5. M.A. Khan CIC/CGFG.
6. R.K. Chaddharp AGC/FAT
7. Becharr Raee CGC/LKO.
8. H.H. Sarker Cym/LKO.

The following items were discussed:

(1) Nine without label wagons loaded with grit are being released as pointed out by CGC/LKO. Dy Stock assured to have their destination and has noted their numbers.

(2) CIC/CGFG informed that FCI authorities want that whenever a rake for them is in the offering, they should be informed at least four hours earlier. So far Dy Stock acceded their request and arranged such information through their diary as & when required.

(3) AGC/FAT pointed out that certain wagons after being loaded by BRS & ACME/CB again have been sent for TOL or AOL in these siding<sup>and detained</sup> and Dy Stock promised to coordinate with these authorities and desired that this item may also be forth in Deftt. Meeting to ease their reluctance for AOL or TOL of such stock.

Next meeting will again take place on next Tuesday.

*Brijpal Joshi*  
21/6  
Addy Joshi/LKO.

*T.C.*  
*Lachman Dass*  
Attested/True Copy

*Vishwanath*  
L. P. SHUKLA  
Advocate

## NORTH INDIAN RAILWAY

Minutes of Monday Meeting held in Chamber of Acsyd on 18.7.80

Spcl. S.C. Bappa Acsyd/cko.

2. T.N. Varma AME (C&W)

Attended by:- 3. S.N. Sabharwal AEN (I)

4. Lakman Dass Cym/cko

5. R.K. Tripathi Pwz

6. H.H. Soren Cym/cko

7. N.K. Srivastava Dm/cb

8. G.C. Varma S1/cko

9. K.N. Soren Cym/cko

The following items were discussed-

(1) Some old ERH's are lying in FAT Sqy. CFO/Goods has been

Srdes. asked to get them sterilized for both Sqy for on road disposal.

AME (C&W) A few RM's (Power generating coaches) due Patti lying in FAT Sqy.

DEFO/cb (contd.) these are also to be sent to C&W shop for Patti under

information to DEFO/CB who will in turn vacate the

Coaches from equipments fitted inside.

(2) Lavatories both in East and west end of yard are in a

dilapidated condition. Nothing has been done so far to

repair them.

(3) Item no. 3 of previous agenda has been complied with

by Electrical department.

(4) White washing in the buildings of the yard is over due.

DEFO/CB has informed that the same will be started in

Aug/Sept-80.

(5) Accident Van of Acsyd is without TC in both ends.

AME (C&W) has promised to get it done equipped with TC's in

both ends.

(6) T-2 of Acsyd is full with 6x8 Wg knuckle wagons.

AME (C&W) Acsyd & AME (C&W) has jointly surveyed it and AME (C&W)

has promised to provide and make good all deficiencies.

Next meeting will again take place on next

Monday in Acsyd chamber.

10.00 am

18.7.80

T. C. Sachdeva <sup>Kan</sup> Attested, Two Copy

V. Bhambhani

L. P. SHUKLA  
Advocate

8

Minutes of MONDAY MEETING held in chamber of Aosyd  
on 19-9-88.

Attended by

- 1. Sri P.N. Misra AME/Loco.
- 2. " S.C. Bajpai Aos yd.
- 3. " D.K. Srivastava Dmcs.
- 4. " K.N. Saxena Cewy/Lko
- 5. " Lakman Dass Cymy/Lko.
- 6. " D. D. Sarker Cymy/Lko.

The following Items were discussed —

DME 1. Aos yard Complained to AME/Loco about slow and thus  
DOS II working of shunter Sri Lalla Singh in Rloyd. AME promised  
to take up with the Staff concerned.

Sr.Dos 2. Cym Complained that 30Tons crane is lying under repair  
Sr.DME in R.S.F/Lko since 30-11-87. AME/Loco informed that it  
Sr.DME is still detained for want of material from ASR Shops.  
Sr.DCs

Sr.DME 3. One Box loaded with old logs is lying in R.S.F/Lko.  
Sr.DME since long being unconnected and unclaimed. The  
Dcs/Ans same Box will now be reloaded in Dcs/Han as per  
decision by ADRM/Lko.

DSE(c) 4. Several Dow Items were discussed as below —

Sr.Dos Repair of Chairs — Dow replied to send staff tomorrow.

White washing — At this Contractor's work and tenders are  
being invited for all yard buildings  
informed Dow.

DSE(c) Completion of Construction of New building — This is  
still incomplete. Dow replied that he  
will seek constructions from DSE(c) in  
this regard and inform day after  
tomorrow.

DSE(c) 5. AME/Loco complained that water is not flowing  
out from the tap provided at New ghat in station.  
DSE(c) Dow replied that it is pigeon of Dow/Loco/ce Sri Kapoor.

DSE(c) 6. While cleaning drainage of Dmp-14, the inlet  
Sr.Dos has been thrown by the side of Dmp-14, which  
— The capacity of Dmp-14 is 15wgs. Dow replied that  
it is pigeon of Dow yard Sri Garg.

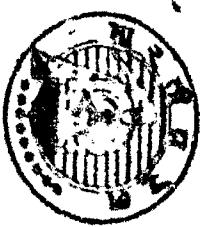
DSE(c) 7. Regarding late creation of Vacuum in different org.  
Sr.DME. — rating loads the time consumed is higher because  
Sr.Dos. after fittings damages are detached and hose pipes  
get disconnected and they are first connected then  
Vac. is started to be created, replied Cew.

DSE(c) 8. Dwi staff and Engineering staff did not attend the  
Meeting. Also Electric department was not present.

*19-9-88*  
Aos yard/Lko.

T. C  
Sachinwar Bhatia/T. C. Copy

*V. S. J. Bhatia*  
L. P. SHUKLA  
Advocate



## भारतीय रेल

उत्तर रेलवे

विभाग सेवा प्रमाणपत्र एवं पारितोषिक  
रेलवे संपत्ताह, १९८८

मी/ श्रीमती/ कुण्ठ

लू. नं. दात

पहनाम

सो. २००५२५/लू.८५

को वर्ष १९८५-८६ की अवधि में परिवालन विभाग में प्रदत्त प्रशंसनीय योगदान  
एवं इलाहाय कार्यनिष्ठा द्वारा प्राप्त उपलक्ष्यों के उपलक्ष्य में यह प्रमाणपत्र एवं  
रु० १५०/- का पारितोषिक प्रदान किया जाता है।

Divisional Railway Manager

N. Rly. Lucknow.

प्रधान काम्पे उद्योग  
प्रधान काम्पे उद्योग

दिनांक : १५-४-८६

T. C  
Jachhman Singh  
Allied Copy

No. 208/yard/ staff/87.

Dt. 02.12.87.

The Dist. Railway Manager (P)  
N. Railway, Lucknow.

Regr: Officiating Allowance Bill of  
8r. Chittaranjan Das Dy. Cm/1120 yard

Please find herewith enclosed  
bill in triplicate for the period of  
16.10.86 to 16.8.87 (305 days).  
of 8r. Chittaranjan Das Dy. Cm/1120  
for further disposal please.

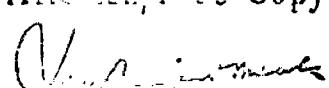
DA/One Bill  
in triplicate

Ass't. Engg. Supt.  
Modern yard

DA/12/87

प्रति	1/2000
क्रमांक	1. अंक
क्रमांक	2. अंक
क्रमांक	3. अंक
क्रमांक	4. अंक

T. C  
Sachhanger Das  
Attested, True Copy



L. P. S. S. A.  
Advocate

GUNNAR DURBIN

Officiating Bill S. Leckrone Dan Dy - GM Leckrone year Official  
C.Y.M - Leckrone Year

Substantive		Officiating		Periodic Officiated		No. of Days		Vacant Officiating Majors	
Name	Designation	Rate	Grade	Designation	Rate	From	To	Days	Reason
John D. C. G.	Asst. Major GRADE	Rs 70/- G.R. & DE	CY 1	Asst. Major GRADE	Rs 8/- G.R. & DE	17/11/85 3/11/85	14/11/85 22/11/85	57	Major Vacant Major Vacant
John D. C. G.	Asst. Major GRADE	Rs 70/- G.R. & DE	CY 1	Asst. Major GRADE	Rs 8/- G.R. & DE	12/11/85 15/11/85	96	Major Vacant Major Vacant	
TOTAL		302 Days		82.50 S. On Service Leave		From 1/11/85 to 26/11/85		Major Vacant	
John D. C. G.		K. S. S. Cy 1		82.50 S. On Service Leave		From 1/11/85 to 26/11/85		Major Vacant	

1. Certified that no Dark/lighter case was pending against the above named employee.
2. Certified that the above mentioned style had effective agency balances indicating closure & no service.
3. Certified that the amount available for use by him, his agent during the Period was substantially
4. That the above officer was allowed to claim closure based upon charges by any one else in any other previous Bill. The officiating arrangement was considered capable in the interest of work.

Aero. Eng. Soc.  
Luchvaartvereniging N.A.

1118

T. C. Attested/True Copy  
Jachhman Das  
Vasantnagar  
L. P. SHUKLA

*L. P. SHUKLA*  
Advocate



Officiating Bill of the Lawman Dan Dyer (Lukewarm) officiated as 4.00/Vis

ANNEXURE NO. .... 10 (4)

Mr. George J. T. T. 1911  
Dear Sirs  
London, Aug 18th

T. C  
Jackman Bass Allected a Copy  
Very sincerely  
T. C. JACKMAN

## ANNEXURE NO. 11

The Divisional Railway Manager,  
Northern Railway,  
L U C K N O W,

Sirs,

(Through Senior D.O.S., N.Railway, Lucknow)

SUBJ- Non-payment of Officiating Allowance against the post of CYM/LKO Grade Rs.840 - 1040 (Rs.2375 - 3500/-)

With due respect I beg to lay down the following facts for your kind consideration and issue of suitable instructions for payment of Officiating Allowance due to me :-

1. That I being the seniormost Dy. CYM Grade Rs.700- 900 as per seniority list circulated by your office was ordered by the Worthy Sr. D.O.S, the Branch Officer, to work as CYM, Lucknow Grade Rs.840 - 1040 vice Shri S.N.Singh retired on 30.11.1985 i.e. u.e.f. 1.12.1985 and accordingly I have been shouldering higher responsibility of the post of CYM - Lucknow,
2. That I have also been submitting prescribed proforma for the payment of Officiating Allowance to me against the post of CYM - Lucknow Grade Rs.840 - 1040 (Rs.2375 - 3500) to the Senior DPO, N.Railway, Lucknow but so far I have not been paid officiating allowance.
3. That I am due to age of superannuation on 30.9.88 and accordingly I would retire on 30.9.88 and, therefore, now at this stage if payment of officiating allowance due to me since 1.12.1985 and officiating Pay in Grade Rs.840 - 1040 (Rs.2375 - 3500) are not settled then it would affect payment of my settlement dues viz. Pension, DCRG and leave encashment etc.
4. In this context, it would not be out of place to mention that learned Sr. D.O.S when approached for arranging payment of Officiating Allowance also directed me to locate the reasons for non-payment of through Personnel Branch file. Accordingly I also made efforts to ascertain the position from Personnel Branch but all in vain and I was not apprised of any valid reasons for withholding payment of my officiating allowance.

Bringing out above facts to the knowledge of your judicious honour and head of the Division, I once again request for issue of suitable instructions to the Authorities concerned for payment of Officiating Allowance due to me since 1.12.1985 for shouldering higher responsibility of the post of CYM- Lucknow in Grade Rs.840 - 1040 (Rs.2375 - 3500) so that the payment of settlement dues is not affected.

Thanking you in anticipation,

At this time being the last month of my service, was asked to function in CYM post vice S.N.Singh (y) I declined

Yours faithfully,

*Lachhman Dass*

(LACHHMAN DASS)  
Offg. CYM - LUCKNOW.

Dated 8/10/2/86

KGS  
16/2/86

*T. L.  
Lachhman Dass*

S.R. 1987 08 02  
3 L 10 Cent. 02 Large

## उत्तर रेलवे NORTHERN RAILWAY

No. 847/SS/11-III-Representation

Divl Office, LKO

Dated 8/3/88

✓ Shri Lakshminarayana Das

Dy. Chief Yard Master

N.Rly, Lucknow.

Subr your representation dated 16/2/88

you have desired through your application dated 16/2/88 that your pay should be stepped up at par with Shri H.H. Saron & Dy. YM/LKO & S.P. Gupta, SS/AM/IG & you should be paid officiating allowance for the period from 1-11-85 till date on the plea that you had worked as Cym/LKO during aforesigned period.

The position has been examined & it has been noticed that your claim for stepping up of pay is not tenable in terms of P.S. No. 6031(2) in view of the fact that Shri H.H. Saron & S.P. Gupta had advanced as Guard & ASM & were empanelled as AYM & SENL i.e. in different streams from different cadres.

So far the question of officiating allowance for the post of Cym in grade Rs 840-1040 (Rs) / 2375-3520 (PP) is concerned, it is inferred to you that the post in question is controlled by HQ's Office & is filled by the boniment staff of Combined Bensity of SS/TE/ Dy-Cym in grade Rs 700-900 (Rs) / 2000-3200 (PP). Since you are not the boniment in the Combined Bensity list (even on LKO Div), you cannot be offered the benefit of effg allowance. Moreover, no proper orders were issued for your utilization as Cym in grade Rs 840-1040 (Rs) / 2375-3520 (PP).

FOR STD POLY LKO

*Jach Dhanay*  
Attested/True Copy

*Vishwanath Shukla*  
L. P. SHUKLA  
Advocate

Annexure No C-3

636

6  
378

NORTHERN RAILWAY

HEADQUARTERS OFFICE  
BARODA HOUSE  
NEW DELHI

3.

No. 757-E/38-XI-EIB

2nd June, 1987.

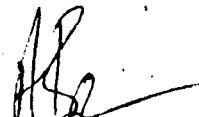
The Divisional Rly. Managers,  
Northern Railway,  
DLI ALI LKO MB BKN JU & PZR

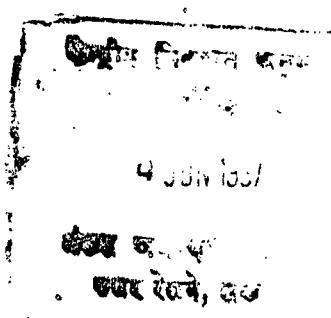
SUB: Filling up the post of SS/TI/CYM in  
Grade Rs.840-1040/2375-3500 (RS).

It has been observed that a number of posts of SS/TI/CYM, Grade Rs.840-1040(RS) are lying unfilled in some of the divisions. Till such time the case, regarding channel of promotion, challenged in the court by the staff of various divisions, is finalized, it is desired that vacancies in the above categories may be operated in Grade Rs.700-900 (RS) and filled up by the seniormost eligible persons.

This issues with the approval of GM.

521

  
(A. BAKHSI)  
for General Manager/P



  
(J. N. SRIVASTAVA )  
Assistant Personnel Officer  
N. K. LUCKNOW.

बाधालत श्रीमान

In the Central Administrative Tribunal Allahabad  
Circuit Bench, Lucknow

महोदय

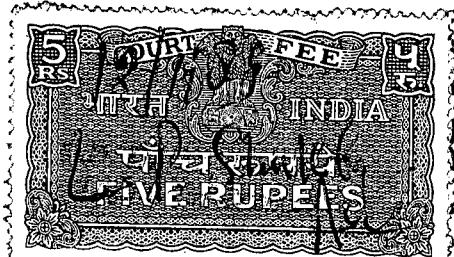
[वादी] अपीलान्ट

श्री

प्रतिवादी [रेस्पान्डेन्ट]

का वकालतनामा

पृष्ठ ३३



वादी (अपीलान्ट)

Lachhman Das

Union of India & Others

मुकदमा नं०

सन्

बनाम

पेशी की ता०

१६ दृ०

प्रतिवादी (रेस्पान्डेन्ट)

ऊपर लिखे मुकदमा में अपनी ओर से श्री L. P. Shukla, Advocate

Editor Sector e Manager, Lucknow

वकील

महोदय

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जेचाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी अभी से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें व अन्य महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा भास्वाकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अथवा मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Accepted  
Lachhman Das

हस्ताक्षर Lachhman Das

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

सन् १६ दृ०

IN THE CENTRAL ADMINISTRATION TRIBUNAL,

CIRCUIT BENCH, LUCKNOW.

Registration (O.A.) No. 14 of 1989(L).

Lachhman Das

Applicant.

versus

Union of India and others .... Respondents.

Fixed For : 2.1.1990.

COUNTER REPLY ON BEHALF OF

ALL THE RESPONDENTS.

I, J. N. Srivastava working as Asstt.

Personnel Officer in the office of Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow, do hereby solemnly affirm and state as under :-

1. That the official abovenamed is working under the respondents and is fully conversant with the facts and circumstances of the Applicant's case and has been authorised by the respondents to file this Counter Reply on their behalf.

*JN*  
2. That the contents of para 1 to 5 of the  
( J. N. SRIVASTAVA )  
Assistant Personnel Officer  
N. R. LUCKNOW

Dy.CYM Grade Rs.2000-3200(RPS) / 700-900(RS).

In this regard it is also pertinent of indicate that whenever a situation arises on the Divisions to fill up any of the post, namely SS/TI/CYM in Grade Rs.2375-3500(RPS) / 840-1040 (RS) on Ad-hoc basis i.e. in absence of the regular incombent from Head Quarter's Office, the seniormost staff of the combined seniority of Divisional level is promoted against the vacant posts.

(B) That the contents of para 6(b) of the application are not disputed.

(C) That the contents of para 6 (C) of the application are categorically denied being false and misleading. The applicant was not the seniormost man of combined seniority list of SS/TI/Dy.CYM Grade Rs.2000-3200 (RPS) / 700-900 (RS) and as such the question of putting him on the job of CYM in Grade Rs. 840-1040(RS) / 2375-3500(RPS), either by through verbal or

written orders does not arise. In fact, the

*JN*  
(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
N. R. LUCKNOW.

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application do not call for comments.

3. That ~~is~~ reply to the contents of para 6 of the application are as below:

(A) That the contents of para 6 (a) of the application is partly admitted. Though the applicant was the senior most Deputy Chief Yard Master (Dy.C.Y.M.) in grade Rs.2000-3200 (RPS) / 700-900 (RS) in Lucknow Division only but he was not the senior most staff of combined seniority list of SS/TI/Dy.C.Y.M. grade Rs.2000-3200 (RPS) / 700-900 (RS). It is further stated that the restructuring was made effective from 1.8.83 and not from 1.8.82 as alleged and the seniority list filed as Annexure-I to this application, was issued after 1.8.83 and this seniority list was in respect of yard Master's cadre only. However it is clarified that the post of SS/TI/CYM Gf. Rs.840-1040 (RS) / 2375-3500 (RPS) are the Head Quarter's controlled posts and are filled on the basis of combined Zonal

*Jy* (entire Northern Railway) seniority of SS/TI/

(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
N. R. RAILWAY

Dy.CYM Grade Rs.2000-3200(RPS)/700-900(RS).

In this regard it is also pertinent of indicate that whenever a situation arises on the Divisions to fill up any of the post, namely SS/TI/CYM in Grade Rs.2375-3500(RPS)/ 840-1040 (RS) on Ad-hoc basis i.e. in absence of the regular incumbent from Head Quarter's Office, the seniormost staff of the combined seniority of Divisional level is promoted against the vacant posts.

(B) That the contents of para 6(b) of the application are not disputed.

(C) That the contents of para 6 (c) of the application are categorically denied being false and misleading. The applicant was not the seniormost man of combined seniority list of SS/TI/Dy.CYM Grade Rs.2000-3200 (RPS)/ 700-900 (RS) and as such the question of putting him on the job of CYM in Grade Rs. 840-1040(RS)/ 2375-3500(RPS), either by through verbal or

written orders does not arise. In fact, the

*J. N. SRIVASTAVA*  
(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
N. R. LUCKNOW.

Par

.. 4 ..

the post of CYM AT Lucknow in Grade Rs.

840-1040 (RS) /2375-3500 (RPS), which

was vacated on 1-12-85 due to retirement

of Sri S.N. Singh, was required to be filled

on Ad-hoc basis on the basis of combined

seniority list of SS/TI/Dy.CYM Grade Rs.

2000-3200 (RPS) /700-900 (RS). The names of  
<sup>nine</sup>

the ~~the~~ seniormost staff of the combined

seniority list of SS/TI/Dy.CYM Grade Rs.

2000-3200 (RPS) /700-900 (RS), as on 1.12.85,

was prepared but the applicants name finds  
place much below hence the applicant was never  
put to work as CYM in Grade Rs. 2375-3500(RPS)

of shouldered the higher responsibilities as  
alleged. A copy of seniority list of staff as on  
1-12-85 is being enclosed as Annexure No C-1 to  
this reply.

(D) That the contents of the para 6 (d) of the  
application are also categorically denied being  
false misleading and concocted. In fact, after  
30.11.85 four posts i.e. three in the category  
of station Superintendent and one in the Category  
of Chief Yard Master in Grade Rs. 840-1040(RS) /  
2375-3500 (RPS) become vacant. Since the senior-

*✓* most regular incumbents of Zonal seniority of

(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
N. R. LUCKNOW.

(PH2)

SS/TI/CYM Grade Rs. 840-1040 (RS) /2375-3500 (RPS)

could not be posted by the Head Quarter's Office for a quite long time, four senior-most staff of combined seniority list of Lucknow Division were promoted on Ad-hoc basis on "as is where is basis" and the one post of GYM Grade Rs. 2375-3500 (RPS) /840-1040 (RS) was operated in the cadre of station Superintendent. This arrangement was made to avoid shifting of staff from one station to other and with the intention to provide the benefit of temporary promotions to the seniormost suitable persons.

It is therefore clear from the above facts that after promotion of the four senior most staff of combined seniority list of Lucknow Division, there remain no post of Chief Yard Master (GYM) as the same post was converted into the cadre of Station Superintendent, as such the allegation of the applicant that he officiated on the post of Chief Yard Master till date of his retirement i.e. upto 30.9.88 is entirely baseless false and imaginary. A photocopy of order dated 3.4.86 is enclosed as Annexure No C-2 to this reply.

*in reply*

(e) That to the contents of para 6 (e) of the

*JN*  
(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
N. R. LUCKNOW.

application are denied being misleading. As

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explained in the preceding paragraphs that since the applicant was the seniormost Deputy Chief Yard Master in Grade Rs. 2000-3200 (RPS) /700-900 (RS) in yards cadre at Lucknow and since no post of Chief Yard Master Grade Rs. 2375-3500 (RPS) /840-1040(RS) was operated in Lucknow Yard after the retirement of Sri S.N. Singh, it was obvious that the applicant was being called to attend the various meetings being seniormost man in yard cadre at Lucknow. In fact, prior to the receipt of restructuring orders the post of Yard Master in Grade Rs. 700-900 (RS) was given nomenclature as Chief Yard Master and this nomenclature had been in use commonly and as such mere using the nomenclature of CYM the applicant cannot claim that he officiated on the said post which was not operated at Lucknow after the retirement of Sri S.N. Singh.

(F) That in reply to the contents of para 6(f) of the application, so far the receipt of commendation certificate and cash award is concerned is admitted but rest of the contents are denied. The question of

J. N. SRIVASTAVA  
Assistant Personnel Officer  
N. R. LUCKNOW

(P.M.)

payment of officiating allowance, only by mere acquiring the nomenclature of CYM, and not without working on the said post and on the said grade, does not arise.

(G) That the contents of the para 6(g) of the application are not admitted as stated. Neither the applicant was paid less payment nor the applicant was ever given higher duties of Chief Yard Master as alleged. The correct position had already been explained to him vide Annexure No. 12 to the application.

(H) That the contents of para 6(h) of the application is categorically denied. The applicant be put to strict proof for the same.

(I) That the contents of para 6(i) of the application being misleading hence denied. The applicant was never made to officiate as Chief Yard Master. The correct position had already been explained to him vide Annexure No. 12 to the application.

*J. N. SRIVASTAVA*  
(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
Central Public Sector Units

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in reply to  
(J) That the contents of para 6(j) of the  
application, it is stated that the  
application of applicant dated 16.2.88  
which has been enclosed as Annexure No. 11  
of the present application was addressed  
to DRM, Northern Railway, Lucknow though  
Sr. DOS, Northern Railway, Lucknow. A  
perusal of the copy Annexed as Annexure No.  
11 will reveal that the then Sr. DOS,  
Northern Railway, Lucknow has put his  
initials on the application dated 16.2.88.  
The endorsement made above the initials  
of Sr. DOS, Northern Railway, Lucknow has  
been written in the hand writing of the  
applicant and appears to have been written  
after the initials were put by the Sr. DOS,  
Northern Railway, Lucknow. The applica-  
tion dated 16.2.88 has not been forwarded  
*under whom the applicant was working but it was shown to Sr. DOS*  
by AOS, Northern Railway, Lucknow on the  
same date i.e. on 16.2.88 for clarification  
on which the Sr. DOS instantly certified  
that after getting his endorsement over the said  
application those  
sentences were inserted by the applicant

JN  
(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
N. R. L. I. I. E. N. W.

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out with his consent or knowledge.

In this regard it is also worth-

*Jy* ✓ enclo  
(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
Mr. R. K. GUPTA (I&R)

Enclosed as Annexure No.C-3 to this reply.

sec. 10

The Sr. DOS, Northern Railway,

Lucknow was fully aware of the fact that  
Rs 840-1040(RS)/2375-3500(RPS) which was vacated on  
the post of CYM Grade 15.1-12.85 due to

the retirement of Sri S.N.Singh, was  
being operated at SHG in the category of  
Station Superintendent. and it was also  
in his knowledge that after 2.6.87, the  
posts of Grade Rs. 840-1040(RS)/2375-3500  
(RPS) was only to be operated in Grade  
Rs. 2000-3200(RPS) and as such the  
endorsement perported to have been written  
by the Sr. DOS, on the application dated  
16.2.88 (Annexure No.11 to the application)  
seems to have been written after getting  
the initials in good faith.

(K)That in reply to the contents of para 6(k)  
of the application, it is stated that the  
said order contained in Annexure N0.12 of  
the application is rightly passed by the  
competent authority, ~~er~~strictly as per rules  
and there is no illegality or arbitratiness  
in the said order dated 8.3.88.

*J.S.*  
U. N. SIVASTAVA  
Assistant Personnel Officer  
N. R. LUCKNOW

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(L) That the contents of para 6(l) of the application is categorically denied. The applicant was working only as Deputy Chief ~~Yard~~ Master in Grade Rs. 2000-3200(RPS) and ~~contained~~ <sup>continued</sup> as such till his retirement.

(M) That the contents of para 6(m) of the application is categorically denied.

(N) That the contents of para 6(n) of the application is categorically denied. The applicant is not entitled to any officiating allowance as alleged.

7. That in reply to the contents of para 7 of the application, it is submitted that in view of the aforesaid facts and circumstances, the applicant is not entitled to any such relief and this application is liable to be dismissed with cost in favour of the answering respondents.

The grounds mentioned in the para are

irrelevant, baseless, illegal and not applicable to the instant case.

*JN*  
(J. N. SRIVASTAVA)  
Assistant Personnel Officer  
N. R. L. I. K. N. W.

8. That the contents of paras 8 to 13 of the application do not call for comments.

Lucknow;

Dated.-2.1.90

  
( J.N. Srivastava)  
Assistant Personnel Officer  
N. R. LUCKNOW.

VERIFICATION

I, the official abovenamed do hereby verify that the contents of para 1 of this reply is true to my personal knowledge and those of paras 2 to 8 of this reply are believed by me to be true on the basis of records and legal advice.

Lucknow:

Dated-2.1.90

  
( J.N. Srivastava)  
Assistant Personnel Officer  
N. R. LUCKNOW.

ASO

Annexure No. C-1

List of Names of the senioremst staff of  
combined seniority of SS/TI/Dy,CYM Grade  
Rs. 700-900 (RS) /2000-3200(RPS) As on 1.12.85

1. S. Shri Imtiyaz Ahmad, SS
2. Gopi Singh, SS
3. K.P. Mishra, SS
4. P.S. Srivastava, SS
5. B.N. Pandey, SS
6. Pancham Ram, SS
7. Sarnam Singh, SS
8. Lachhman Das, Dy,CYM
9. H.H. Saran, Dy.CYM

*[Signature]*  
J. N. SRIVASTAVA  
Assistant Personnel Officer  
N. R. LUCKNOW.

Annexure No C-2

*Share (PS)*

NORTHERN RAILWAY

No: 940-E/5-1/SM/86

Divisional Office,  
Lucknow, dated 3-4-86.

NOTICE

The following orders are hereby issued to have immediate effect:-

S/Shri Gopi Singh, SS/PLP, K.P. Misra, SS/ABP, P.S. Srivastava, SS/MLPR, B.N. Pandey, SS/SHG in grade Rs. 700-900 are put to officiate as SS in grade Rs. 840-1040 (RS) purely on adhoc basis and posted at the same stations on "as is where is basis" as a temporary measure. The above promotion orders are purely stop gap arrangement pending posting of regular incumbents from Headquarters Office. This adhoc promotion will not confer upon them any prescriptive right to continue as such in preference to their seniors.

This has the approval of D.R.M./Lucknow.

NB - The principle "as is where is" has been adopted only to avoid eventuality of making another chain arrangement within short interval at the event of the arrival of regular incumbents.

*M. A. Zad*  
for Sr. Divisional Personnel Officer,  
Lucknow. *3-4-86*

Copy forwarded to:-

1. SS/PLP, ABP, MLPR, SHG,
2. Sr. DOS, Sr. DSU & Sr. DAO in office.
3. Supdt. 'PB' in office.
4. G.M.(P)/NDIS for information and necessary action with the request that postfacto approval of competent authority may please be communicated early. The posting of regular incumbents may also be issued at an early date to discontinue the adhoc promotion.

\*\*\*\*

*J. N. Srivastava*  
( J. N. SRIVASTAVA )  
Assistant Personnel Officer  
N. R. LUCKNOW.

AS2  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
CIRCUIT BENCH, LUCKNOW.

O.A. No. 14 of 1989 (L)

Lachhman Das ...

Applicant.

Versus

Union of India & others ... Respondents.

REJOINDER TO THE COUNTER REPLY  
FILED ON BEHALF OF RESPONDENTS.

....

I, the abovenamed applicant, file this  
rejoinder as follows :-

P.T  
27/2

Reed  
Kishorlal  
Adv  
27/2/90

1. That the contents of para 1 of the counter reply call for no remarks.
2. That the contents of para 2 of the counter reply call for no comments.
3. That the contents of para 3(A) of the counter reply are denied as stated and the averments made in para 6(a) of the application are reiterated. It is submitted that the applicant, being the senior most person in the seniority list of Deputy Chief Yard Master grade Rs 700-900 ( revised to Scale of Rs. 2000-3200 ) was fully competent to officiate on adhoc basis on the post of Chief Yard Master grade (revised scale Rs 2375-3500) Rs. 840-1040 as would be seen from Notice No. 940E/ 5-1/HQs Controlled dated 22/23.2.89, a true copy of

Lachhman Das

which is Annexure No. 13 to this rejoinder. It will be seen from Annexure No. 1 to the application as well as Annexure No. C-1 to the Counter Reply that one Sri H.H. Saran was junior to the applicant but by Notice No. 940E/5-1/HQs Controlled dated 22/23.2.89 issued by respondent No. 3 ( Annexure No. 13 to this rejoinder ) was appointed to officiate on adhoc basis on the post of Chief Yard Master grade Rs. 840-1040 ( revised to Scale of Rs. 2375-3500) after the retirement of the applicant. Thus it is self indicative of the fact that the applicant, during the sick period of Sri S.N. Singh, Chief Yard Master and on his retirement in the afternoon of 30.11.85, was entitled to officiate on adhoc basis on the said post of Chief Yard Master. Accordingly the applicant, as per orders of respondent no. 2, discharged the duties of Chief Yard Master, Lucknow vice Sri S.N. Singh. It is further submitted that as per Annexure No. 1 to the application, the restructuring of cadre was received with effect from 1.8.82/1.8.83.

4. That the contents of para 3(B) of the counter reply call for no reply.

5). That the contents of para 3(C) of the counter reply are denied and the averments made in para 6(c) of the application are reiterated. It is further submitted that the respondents, in the para under reply, have not disclosed the name of the person who actually performed the duties of Chief Yard Master on the retirement of Sri S.N. Singh in the afternoon of 30.11.1985. Fact is that it was the

*Lachman*

applicant, who, as per orders of the respondent no. 2, was discharged the duties of Chief Yard Master with effect from 19.11.1985 when Shri - S.N. Singh reported sick and continued to work on that post till his retirement in the afternoon of 30.9.1988. During this period, no person from the combined seniority list ( Annexure no. C-1 to the counter reply ) other than the applicant was posted on the said post of Chief Yard Master, Lucknow fallen vacant due to retirement of Shri S.N. Singh in the afternoon of 30.11.85.

6. That the contents of para 3(D) of the counter reply are denied as stated and the averments made in para 6(e) of the application are reiterated. It is further submitted that the contents of para under reply are misleading and incorrect as the post of Chief Yard Master, on which the applicant had been officiating on adhoc basis, was never converted into the cadre of Station Superintendent as would be seen from Annexure Nos. 2 to 8 of the application. From these Annexures, it will be seen that the post of Chief Yard Master, Lucknow was operating and it was the applicant who was working on that post. It is further submitted that the respondents have not filed any document in support of their contention that the post of Chief Yard Master was converted into the cadre of Station Superintendent. It is also worth mentioning that the post of Chief Yard Master, Lucknow, as per Annexure No. 13 to this rejoinder, was fully operating and on that post Sri H.S. Sarah was posted later on.

*Lachman Lass*

(AS)

7). That the contents of para 3 (e) of the counter reply are denied and the averments made in para 6(e) of the application are reiterated. The respondents have not filed any order of the competent authority by means of which the post of Chief Yard Master was withdrawn from Lucknow Yard. It will be seen from Annexures 2 to 8 of the application that the applicant was being called in the meetings by the authorities as Chief Yard Master and not as Dy.- Chief Yard Master, which is indicative of the fact the applicant had been working on that post of Chief Yard Master which was being recognised by the authorities participating in the meetings.

8). That the contents of para 3(F) of the counter reply, which are contrary to the averments made in para 6(f) of the application, are denied and the averments made in the said para of the application are reiterated. It is further submitted that the applicant received the cash award and certificate of commendation in recognition of his services as Chief Yard Master and not as Deputy Chief Yard - Master.

9. That the contents of para 3(G) of the counter reply are denied and the averments made in para 6(g) of the application are reiterated.

10. That the contents of para 3(H) of the counter reply are denied and the averments made in para 6(h) of the application are reiterated.

*Lachman Lai*

11. That the contents of para 3(I) of the counter reply are denied and the averments made in para 6(ii) of the application are reiterated.

12. That the contents of para 3(J) of the application counter reply are misleading and incorrect, hence they are denied and the averments made in para 6(j) of the application are reiterated. It is correct that the forwarding remarks on the application ( Annexure No. 11 to the application ) are in the hand writing of the applicant but it is denied that the same were written after the initial was put by the respondent no. 2 and without the consent or knowledge of the said authority. Fact is that the remarks were written by the applicant on the application with the fullest knowledge of the respondent no. 2 and the said authority countersigned the same out of his free will as the said were remarks/correct. Para 1 of the application ( Annexure No. 11 to the application ) indicates the very same facts which are available in the forwarding remarks written by the applicant.

It is further submitted that the respondents have not filed any document in support of their contention that the post/Chief Yard Master, Lucknow fallen vacant due to retirement of Sri S.N. Singh was operated at Shahganj in the cadre of Station - Superintendent, hence the contention of the respondents are misleading. Since on the post of Chief Yard Master, Lucknow, the applicant was already working on adhoc basis, the instructions contained in Annexure C-3 to the counter reply were not applic-

*Lachhman Das*

(RB)

able in his case. The instructions contained in the letter of the General Manager (P), Northern Railway, New Delhi ~~xxx~~ were applicable on the posts which were not filled up by the date of issue of that letter on 2.6.1987.

13. That the contents of para 3(K) of the counter reply are denied and the averments made in para 6(k) of the application are reiterated. It is further submitted that plain reading of Annexure No. 12 to the application will reveal that the claim of the applicant has been rejected on the grounds other than what have been mentioned in the counter reply which is indicative of the ~~xxx~~ respondents being un-fair in the case.

14. That the contents of para 3(L) of the Counter reply are incorrect and against the facts on records, hence they are denied and the averments made in para 6(l) of the application are reiterated.

15. That the contents of para 3(M) of the counter reply are denied and the averments made in para 6(m) of the application are reiterated.

16. That the contents of para 3(N) of the counter reply are denied and the averments made in para 6(n) of the application are reiterated. Since the applicant <sup>worked</sup> on higher post of Chief Yard Master and shouldered higher responsibility, he is entitled to relief claimed.

(7)

(150)

17. That the contents of para 7 of the counter reply are denied and the averments made in para 7 of the application are reiterated. On the facts and grounds mentioned in the application, the applicant is entitled to the relief claimed.

18. That the contents of para 8 of the counter reply call for no comments.

Dated: 27-2-1990.

*Lachhman Das*  
Applicant.

Verification:

I, the above-named applicant, do hereby verify that the contents of para 1 to 18 of this rejoinder are true to my knowledge.

Dated: 27-2-1990.

*Lachhman Das*  
Applicant.

**NORTHERN RAILWAY**

No: 940E/5-1/HQs Controlled.

Divisional Office,  
Lucknow, Dt/- 22.2.89

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N O T I C E

A) Following Station Supd s, TIs Dy.CYM Gr. Rs. 2000-3200(RPS) are hereby appointed to officiate as SS/TI/CYM in Gr. Rs. 2375-3500(RPS) on ad hoc basis.

1. Shri Inamul Haq, Tl/PhC/Gr. Rs. 2000-3200(RPS), is appointed to officiate as Station Supdt. Gr. Rs. 2375-3500(RPS) on adhoc basis and posted at PLP.
2. Shri Pancham Ram, SS/SUP, grade Rs. 2000-3200(RPS), is appointed to officiate as Station Supdt. Gr. Rs. 2375-3500(RPS) on adhoc basis and posted at SLN.
3. Shri Sarnam Singh, SS/RLL in grade Rs. 2000-3200(RPS) is appointed to officiate as SS in Gr. Rs. 2375-3500 on adhoc basis & posted at RLL by upgrading the RLL station from grade Rs. 2000-3200(RPS) to grade Rs. 2375-3500(RPS).
4. Shri H.L. Saran, Dy.CYM / Lucknow in grade Rs. 2000-3200 (RPS) is appointed to officiate as CYM/Lucknow in grade Rs. 2375-3500(RPS) on adhoc basis and posted at Lucknow.
5. Shri ... Sr. vastava, SS/DOY grade Rs. 2000-3200(RPS) appointed to officiate as SS in grade 2375-3500(RPS) on adhoc basis and posted at FD.
6. Shri Naurangi Prasad, SS/RDL grade Rs. 2000-3200(RPS) appointed to officiate as SS grade Rs. 2375-3500 (RPS) on adhoc basis and posted at PBH.

B) Shri Imtiaz Ahmad, who is presently being utilized as CYM/LKO on adhoc basis in grade Rs. 2375-3500(RPS) is now posted as "Additional SS/Lucknow" on the upgraded post of Dy.SS/LKO in grade Rs. 2375-3500(RPS) This has the approval of URM/Lucknow.

This has the approval of DMR/Lucknow.

NOTE:- 1) Promotion orders in favour of S.No.1 to 6 under

1 \*

Jackson Bar